

SECTION-IX
IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

PETITION FOR SPECIAL LEAVE TO APPEAL (CIVIL) NO. 28942 OF 2015
WITH PRAYER FOR INTERIM RELIEF

ASHOK SAWAJI CHAWARE

...PETITIONER

-VERSUS-

UNION OF INDIA AND ORS.

...RESPONDENTS

OFFICE REPORT

The matter above mentioned was listed before the Hon'ble Court on 28th September, 2015, when the Court was pleased to pass the following Order:

**"Delay condoned.
Issue notice."**

And lastly, the matter above mentioned was listed before the Court of Registrar on 18th July, 2016, when the following Order was passed:

**"All the respondents have already filed counter affidavit.
Registry to process the matter for being listed before the Hon'ble Court as per rules."**

It is submitted for the information of the Hon'ble Court that there are three respondents in the instant matter and all the respondents are the authorities of Union of India who are represented by Mr. S. N. Terdal, Advocate. Counter-affidavit has been filed on behalf of the respondents and the same has been included in the paper-books.

Service of notice is complete.

The matter above mentioned is listed before the Hon'ble Court with this report.

Dated this the 08th day of November, 2016.

ASSISTANT REGISTRAR

Copy to:

Mr. Anil Kumar, Advocate

Mr. S. N. Terdal, Advocate

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ASSISTANT REGISTRAR